

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AKM FOODS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	AKM Foods Private Limited
2.	Date of incorporation of corporate debtor	28/08/2005
3.	Authority under which corporate debtor is incorporated / registered	The Companies Act, 1956 with Registrar of Companies, Delhi.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15314HR2005PTC035907
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Siwan Gate Kaithal, Haryana -136027
6.	Insolvency commencement date in respect of corporate debtor	25 th April, 2024
7.	Estimated date of closure of insolvency resolution process	22 nd October, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Rajeev Lohan Regd. No.: IBBI/IPA-002/IP-N00606/2018-2019/11885
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 243, Ist Floor, AGCR Enclave, New Delhi-110092 Email: csrajeevlochan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 243, Ist Floor, AGCR Enclave, New Delhi-110092 Email: ip.akmfoods@gmail.com
11.	Last date for submission of claims	9 th May, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms are available at: https://ibbi.gov.in/downloadform.html (b) Not applicable.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **AKM Foods Private Limited** on 25th April, 2024

The creditors of **AKM Foods Private Limited**, are hereby called upon to submit their claims with proof on or before 9th May, 2024, to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.
Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.



Rajeev Lochan
Interim Resolution Professional

IBBI/IPA-002/IP-N00606/2018-2019/11885

AFA No. AA2/11885/02/021024/202884 valid till 02-Oct-2024

Date: 27th April, 2024

Place: New Delhi